

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 349 OF 2017 &**  
**IA NO. 945 & 944 OF 2017**

**Dated: 11<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**GRIDCO Limited**

**.... Appellant(s)**

**Versus**

**Power Grid Corporation of India Limited & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta  
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-1

**ORDER**

**(IA NO. 944 OF 2017)**

***(Application for exemption from filing certified copy of the impugned order)***

We have heard Learned Counsel, Mr. Raj Kumar Mehta appearing for the appellant. He submitted that for the reasons stated in the application for exemption from filing certified copy of the impugned order, the IA No. 944 of 2017 may kindly be allowed. His submission is placed on record.

In the light of the statement made in the application and for the reasons stated therein by the learned counsel for the Appellant, the application being IA No. 944 of 2017 is allowed.

Filing of certified copy of the impugned order is exempted for a period of eight weeks only from today.

The application stands disposed of as such.

**APPEAL NO. 349 OF 201**

**Admit.**

Learned counsel for the respondents seek eight weeks' time to file reply. They may file the same on or before 06-07-2018, after serving copy on the other side. Thereafter, rejoinder may be filed within four weeks on or before 3-8-2018, after serving copy on the other side.

List the matter on **14-8-2018**, as agreed by the learned counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**

*tpd/vg*

**(Justice N. K. Patil)**  
**Judicial Member**